

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1821
ANSWERED ON:30.07.2015
Medical Facilities
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Will the Minister of COAL be pleased to state:

- (a) whether the Government has ensured the availability of adequate medical facilities to the personnel/labourers employed in the coal mines across the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to provide the Life Insurance cover to them; and
- (d) if so, the details thereof and the amount likely to be provided by the Government for the said purpose?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLE ENERGY
(SHRI PIYUSH GOYAL)

(a) Coal India Limited (CIL) and its subsidiary companies have organised the availability of adequate medical facilities to the personnel/labourers employed in the coal mines across the country.

(a) CIL and its subsidiary companies provide full medical facilities to all employees and their dependent family members. The contractual workers are also provided treatment and occupational health service through the company. It also extends treatment to CISF personnel attached to CIL. The facilities are being provided through 413 Dispensaries & 80 Hospitals with 5749 beds, spread across the coal mining areas. Sufficient number of doctors and paramedical staff provide medical facilities. Moreover, wherever required, employees and their dependent family members are referred to outside Govt. & private Hospitals. Treatment and travelling expenses in entitle class are borne by company. 243 private hospitals, all over India, have been empanelled by CIL for this purpose.

(c) & (d) In case of death due to fatal accident & death during employment entitled amount under life cover scheme is given to kin of the diseased. Further, the following assistances are provided by CIL.

Item Fatal accident - Amount in Rs. Normal death - Amount in Rs.

- 1.Life Cover Scheme 1,12,800/- 1,12,800/-
- 2.Ex-gratia 84,600/- -
- 3.Special Relief in case of Mine Accident 5,00,000/- -
- 4.Compensation As per Employees" Compensation Act 1923 -
- 5.Employment To one dependent To one dependent

Apart from above reliefs, the gratuity amount etc. are also paid.
